

DIVISION BENCH  
COURT - I

P-113

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1219(KB)2018  
IA(I.B.C)/523(KB)2022, IA(I.B.C)/870(KB)2021,  
IA(I.B.C)/759(KB)2020, IVN.P (IBC)/7(KB)2022,  
IA(I.B.C)/982(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>ASSETS RECONSTRUCTION CO. [INDIA] LTD. VS BARNAPARICHAY BOOK MALL PRIVATE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearances (via video conferencing/physically)**

Ms. Jayati Chowdhury, Adv. ] For Corporate Debtor  
Ms. Rashmi Singhee, Adv. ]  
Ms. PriyaMalakar, Adv. ]  
  
Mr. Anindya Sunder Chatterjee, Adv ]For the KMC  
Mr.Goutam Dinda, Adv. ]  
  
Mr. Arun Kumar Gupta, CA ]For the Resolution Professional

**ORDER**

1. Ld. Counsel/ Authorized Representative for the parties present.
2. **IA(L.B.C)/982(KB)2021**
  - a. Mr. Arun Kumar Gupta, Authorized Representative, representing the Resolution Professional has stated that an Appeal before the Hon'ble Supreme Court of India in the matter has been dismissed.
  - b. Ld. Authorized Representative seeks one week's time to place on record the order passed by the Hon'ble Supreme Court.
3. Post this matter on **03/05/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**